

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 232  
IB-493/ND/2020

**IN THE MATTER OF:**  
M/s. Sunfish Electronics

...PETITIONER

Vs.

M/s. CPS Electric Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 9 of IBC

Order delivered on 23.12.2020  
(Virtual Hearing)

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

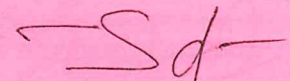
**For the Petitioner/Operational-creditor :Mr. V.M.Kannan, Advocate.**  
**For the Respondent/ Corporate-debtor :Mr. Ishaan Aggarwal, Advocate.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has submitted that the matter is settled outside the Tribunal and would like to move an application for withdrawal of the matter. The leave prayed for is granted. Let this matter be listed on 30.01.2021 for submissions of the withdrawal application and the withdrawal application may be filed on or before 04.01.2021. The Learned Counsel for the Corporate-debtor is present and confirmed that the matter is settled.



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)